

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

Item No. 611  
IB-204/ND/2021

IN THE MATTER OF:  
Union Bank Of India

...PETITIONER

Vs.

M/s. Supertech Ltd.

...RESPONDENT

Section

U/s 7 of IB Code, 2016

Order delivered on 06.09.2022  
(Virtual Hearing)

Coram:

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Financial Creditor

:Adv. Alok Kumar, Somya Yadava  
& Nandita Jha.

For the Respondent/Corporate Debtor

:Mr. Bishwajit Dubey, Ms. Neha  
Shivhare, Counsels for the  
Respondent, Resolution Professional.

For the Applicant/Intervenor

:Adv. Priyadarshi Chaitanyashil and  
Adv. Saloni Sharma

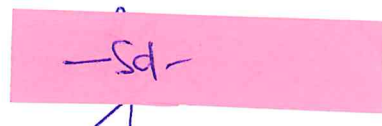
ORDER

IA/3403/2022.

Heard the submissions made by the Learned Counsel for the Applicant as well as Learned Counsel for the Resolution Professional. The Learned Counsel for the RP has submitted that the demand notice on which the Applicant has relied was issued in the month October 2021 and on affidavit the RP has stated that it pertains to pre CIRP period. The Counsel for RP has further stated that as per the meeting of the CoC held on 10<sup>th</sup> August 2022, that there are certain cases where notices have been served demanding the amount more than actually due as per the allotment letter. The Office of the RP


(Meenu)






has requested the home buyers to bring those cases alongwith the details before the present RP to look into and do the needful. Therefore the present Applicant is directed to approach office of RP and submit his grievance with full details alongwith the demand notice received and particulars of dues as per his calculations to enable the office of RP to do the needful.

In view of the above the application IA/3403/2022 stands disposed of.

  
-Sd -

(Rahul Bhatnagar)  
Member (T)

  
-Sd -

(P.S.N Prasad)  
Member (J)